Coastal Gujarat Power Limited

CGPL-UMPP/PPA/4766 **May 31st, 2021**

To,
Shri Sanoj Kumar Jha
Secretary, CERC
3rd & 4th Floor, Chanderlok Building
36, Janpath, New Delhi-110001

Subject: Coastal Gujarat Power Ltd (CGPL's) Suggestions on Mechanism for Compensation on account of change in law for compliance with Revised Emission Standards notified by MoEF&CC in respect of competitively bid thermal generating stations.

Reference: Draft Order in Petition No. 04/SM/2021 order dated 12.04.2021

Dear Sir,

This is with respect to Hon'ble Commission's draft order (as referenced above) on mechanism to determine Compensation on account of installation of Emission Control System by the generating companies in compliance with the Revised Emission Standards issued by MoEFCC, vide Environment (Protection) Amendment Rules, 2015 dated 7th December, 2015 in respect of the Thermal Power Generating stations whose tariff is determined through competitive bidding under Section 63 of the Electricity Act, 2003. The Hon'ble Commission had invited suggestions of the stakeholders on the proposed mechanism before issuing the final order.

CGPL's comments on the same has been enclosed herewith. We would request you to kindly consider before issuing the final order.

Thanking You

Yours' sincerely
For Coastal Gujarat Power Limited

A N Ramesh
Chief Executive Officer

COASTAL GUJARAT POWER LIMITED
UMPP-MUNDRA
MUNDRA-KUTCH

Coastal Gujarat Power Limited
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